

THE MINISTER OF STATE OF THE  
MINISTRY OF COMMERCE (SHRI  
P.CHIDAMBARAM): (a) No, sir.

(b) to (e). Do not arise.

321  
**Motor Accident Claims Tribunals**

6040. SHRI ARJUN SINGH YADAV:  
Will the Minister of SURFACE TRANSPORT  
be pleased to state:

(a) whether attention of the Govern-  
ment has been drawn to the news-item  
captioned "Tribunals come under fire for  
tardiness" appearing in the 'Indian Express'  
dated August 21, 1991; and

(b) if so, the facts in this regard and the  
action taken or proposed to be taken in the  
matter?

THE MINISTER OF STATE OF THE  
MINISTRY OF SURFACE TRANSPORT  
(SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) As per Section 165 of the Motor  
Vehicles Act, the responsibility for setting up  
of the Claim Tribunals and the procedures to  
be followed by them rests with the State  
Govts. The recommendations made in the  
Study Report have been forwarded to the  
State Govts. as also the nationalised insur-  
ance companies for taking appropriate ac-  
tion for speedy disposal of the claim cases.

321  
**Bank Charges for Handling Foreign  
Exchange/Transactions**

6041. DR. LAXMINARAYAN PANDEY:  
Will the Minister of FINANCE be pleased to  
refer to the reply given to Unstarred Ques-  
tion No. 699 on July 26, 1991 and state:

(a) whether the charges listed in the  
booklet titled "Rules of Foreign Exchange  
Dealers' Association of India" are mandatory  
or the banks can levy higher charges; and

(b) the name of the agency which has  
been set up or exists for redressal of griev-  
ances of exporters in respect of higher  
charges levied by banks for handling foreign  
exchange transactions?

THE MINISTER OF STATE OF THE  
MINISTRY OF FINANCE (SHRI DALBIR  
SINGH): (a) The Reserve Bank of India  
(RBI) has reported that the charges levied by  
authorised dealers in India as prescribed by  
the Foreign Exchange Dealers Association  
of India and listed in their booklet, are man-  
datory. The authorised dealer, i.e. the banks,  
cannot levy charges other than those pre-  
scribed therein.

(b) The exporters can approach the  
Foreign Exchange Dealers' Association of  
India at their address, 17th Floor, Maker  
Towers F. Cuffe Parade, Bombay-5, for  
redressal of their grievances pertaining to  
charges levied by the authorised dealers.

322 *Foreign Exchange*  
**Alleged FERA Violation in Rice Deal**

6042. SHRI MADAN LAL KHURANA:  
Will the Minister of FINANCE be pleased to  
state:

(a) whether attention of the Govern-  
ment has been drawn to the news item  
caption "Massive FERA Violation in Rice  
Deal" appearing in the Indian Express dated  
August 23, 1991;

(b) if so, whether it is a fact that several  
serious cases of FERA violations amounting  
crores of rupees involving a group of influen-  
tial rice exporters from Bombay have come  
to light;

(c) if so, the details of the exporters  
involved in the rice export deal and the action  
taken against them;

(d) the details of other cases of FERA

violations during the last three years and the action taken thereon; and

(e) the measures taken to check and plug all loopholes abetting the FERA violation?

**THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):** (a) Yes, Sir.

(b) and (c). The enquiries into certain cases of exports made under Rupee Trade arrangements and suspected to have been diverted to hard currency area, are at preliminary stage. Disclosure of details at this stage would effect the inquiries.

(d) The Enforcement Directorate had registered 22,797 cases for enquires and initiated adjudication proceedings in 13,012 cases; prosecution was launched in 1210 cases.

(e) The enforcement agencies are vigilant for apprehending the Offenders.

323 *Unemployment*  
Loans to Unemployed Youth in  
Uttar Pradesh

6043. **SHRI BHUWAN CHANDRA KHANDURI:** Will the Minister of FINANCE be pleased to state:

(a) the number of unemployed youth and other persons living below poverty line who were given loans from banks during

January 1, 1991 to June 1991, State-wise;

(b) the number of such persons covered in Pauri Garhwal and Chamoli districts in Uttar Pradesh separately;

(c) whether the Government are aware that the loans are not being extended to rural people in Uttar Pradesh;

(d) if so, the reasons therefor and the steps the Government have taken in this regard; and

(e) the target fixed in respect of covering unemployed youth and other persons below poverty line in the next two years?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH):** (a) and (b). The commercial banks provide loans to unemployed youth and other persons, who come forward with viable scheme in all part of the country including Pauri Garhwal and Chamoli districts of Uttar Pradesh. The data collecting system will not generate information about the number of unemployed youth and other persons sanctioned loans who may be living below the poverty line.

(c) and (d). The break-up of advances to weaker sections under priority sector by public sector banks in Uttar Pradesh (including the districts of Pauri Garhwal and Chamoli) as on the last Friday of September 1989 were as follows:

	<i>No. of Accounts</i>	<i>Balance outstanding</i>
	<i>Rs. in lakhs</i>	<i>Rs. in crores</i>
1. <b>Integrated Rural Development programme (IRDP)</b>	12.50	345.74
2. <b>Differential Rate of Interest (DRI) beneficiaries</b>	2.88	64.04